

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/WRIT PETITION (PIL) NO. 67 of 2023**

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MUJAHID NAFEES
Versus
STATE OF GUJARAT

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Appearance:

MR KR KOSHTI(1092) for the Applicant(s) No. 1
for the Opponent(s) No. 2

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Opponent(s) No. 1

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**CORAM: HONOURABLE THE ACTING CHIEF JUSTICE MR.
JUSTICE A.J.DESAI
and
HONOURABLE MR. JUSTICE BIREN VAISHNAV**

Date : 05/07/2023

ORAL ORDER

**(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE
A.J.DESAI)**

1. It appears from the order that the present petition is filed as PIL NO.73 of 2021 with a similar prayer. The said petition was disposed of by order dated 21.06.2021 which reads as under:

“We have heard Mr.K.R.Koshti learned counsel for the petitioner and Ms.Manisha L. Shah learned Government Pleader with Ms.Nisha Thakore learned AGP for the State-respondent. Mr.Koshti learned counsel seeks permission of this Court to withdraw this petition. Petition is dismissed as withdrawn.”

2. Since the Court was not inclined to issue Notice,
Mr.K.R.Koshti requests for time.

3. At his request, stand over to 28.08.2023.

(A.J.DESAI, ACJ)

(BIREN VAISHNAV, J)

ANKIT SHAH